

(16)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/547/ (IB)/2017
NAME OF THE PETITIONER(S) : FOSROC CHEMICALS
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. Yasar Arifullah - Counsel for the Petitioner
(9994257784)



ORDER

Counsel for the Petitioner present. The Petitioner has been granted 7 days time to make compliance of Section 9 (3) (b) of I&B Code, 2016 by filing an Affidavit deposing that the Corporate Debtor has not given any notice of dispute in relation to the outstanding debt. Counsel for the Petitioner is also directed to propose the name of IRP after seeking written communication in Form-2. Put up on **16.08.2017 at 10.30 A.M.**

(S. Vijayaraghavan)
Member (Technical)
PAM

(Ch. Md. Sharief Tariq)
Member (Judicial)